

IN THE SUPREME COURT OF INDIA

CIVIL ORIGINAL JURISDICTION

CONTEMPT PETITION © NO. 411 OF 2013

IN

(WRIT PETITION © Nos.337 OF 2001)

Virendra Sharma .. Petitioner(s)

Versus

R.S.Sharma & Ors. ..Respondents/Alleged
Contemnors

WITH

I.A.Nos.33-34 in C.A. No.7290/1994

CONMT.PET.(C) No. 203/2012 In C.A. No. 7290/1994

CONMT.PET.(C) No. 229/2013 In C.A. No. 7290/1994

CONMT.PET.(C) No. 359/2013 In C.A. No. 7290/1994

CONMT.PET.(C) No. 431/2013 In C.A. No. 7290/1994

ORDER

It is not in dispute that the Petitioners have been absorbed with effect from 24th August, 2011 and their dues have been paid and in some of the instances is in the process of being paid keeping the date of absorption in mind. Learned Counsel for Petitioners stressed on the words "duly absorbed" that is subject to various interpretations which we have in the present Contempt proceedings, we are going to evolve into. The Contempt proceedings are accordingly put to an end without prejudice to the rights of the Petitioners to initiate any proceedings as they find appropriate to claim further rights, if any. The closure of these proceedings

will not be indicative of the position that this Court has found that further dues are or are not claimable or payable.

All the Contempt Petitions and I.As. stand disposed of.

.....J.
[VIKRAMAJIT SEN]

.....J.
[ABHAY MANOHAR SAPRE]

NEW DELHI,
APRIL 07, 2015.

ITEM NO.1

COURT NO.12

SECTION X,XVI,

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CONMT.PET.(C) No. 411/2013 In W.P.(C) No. 337/2001

VIRENDRA SHARMA

Petitioner(s)

VERSUS

R.S SHARMA & ORS

Respondent(s)

(with appln. (s) for exemption from filing O.T. and permission to file additional documents and office report)

WITH

I.A.Nos.33-34 in C.A. No. 7290/1994

(With appln.(s) for exemption from filing O.T. and appln.(s) for clarification of court's order and Office Report)

CONMT.PET.(C) No. 203/2012 In C.A. No. 7290/1994

(With appln.(s) for exemption from filing O.T. and appln.(s) for directions and Office Report)

CONMT.PET.(C) No. 229/2013 In C.A. No. 7290/1994

(With appln.(s) for directions and Office Report)

CONMT.PET.(C) No. 359/2013 In C.A. No. 7290/1994

(With appln.(s) for exemption from filing O.T. and Office Report)

CONMT.PET.(C) No. 431/2013 In C.A. No. 7290/1994

(With Office Report)

Date : 07/04/2015 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAMAJIT SEN

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s)

Mr. Nagendra Rai, Sr.Adv.

Mr. Aman Sinha, Sr.Adv.

Mr. Ashok Kumar, Adv.

Mr. Shiv Ram Sharma, Adv.

Mr. Gopal Singh, Adv.

Mr. Manish Kumar, Adv.

Ms. Rashmi Bhardwaj, Adv.

Mr. Arvind Kumar Shukla, Adv.

Mr. Amit Shukla, Adv.

Mr. Alok Shukla, Adv.
Mr. Nihal Ahmad, Adv.
Ms. Sweta Rani, Adv.
Mr. Navanak Shekhar Mishra, Adv.
Mr. Mayank Singh Chauhan, Adv.

Mr. K.D. Prasad, Adv.
Ms. Shefali Jain, Adv.
Mr. Rajesh Prasad Singh, Adv.

For Respondent(s) Mr. Ajit Kumar Sinha, Sr. Adv.
State of Jharkhand Mr. Tapesk Kumar Singh, Adv.
Mohd. Waquas, Adv.

Mr. Amar Deep Sharma, Adv.
Ms. Aparna Jha, Adv.
Mr. Abhgishek Yadav, Adv.
Mr. Braj Kishore Mishra, Adv.

Mr. Aman Sinha, Sr. Adv.
Mr. D.S. Mahara, Adv.
Ms. Kiran Bhardwaj, Adv.
Mr. Ajay Sharma, Adv.
Mr. S.S. Rawat, Adv.
Ms. Shirin Khajuria, Adv.

UPON hearing the counsel the Court made the following
O R D E R

All the Contempt Petitions and I.As. are disposed of in
terms of the signed order.

(USHA BHARDWAJ)
AR-CUM-PS

(SAROJ SAINI)
COURT MASTER

Signed order is placed on the file.